

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO.841**  
**TO BE ANSWERED ON 12.12.2022**

**Committee to Inspect Textile Units**

841. SHRI A.K.P. CHINRAJ:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Ministry appointed any Committee to inspect textile dyeing units in Namakkal, Karur, Erode and Triuppur districts of State of Tamil Nadu, if so, the details of the Report submitted by the Committee;
- (b) the actions taken against the said dyeing units for discharging untreated water into the river; and
- (c) the reasons for no criminal action taken against the defaulting dyeing units who discharge untreated water into the river?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI ASHWINI KUMAR CHOUBEY)

(a) to (c) Ministry of Environment, Forest and Climate Change (MoEFCC) had constituted a committee comprising members from Integrated Regional Office (IRO), MoEF&CC, Chennai; Central Pollution Control Board (CPCB), Tamil Nadu Pollution Control Board (TNPCB) and representatives of Hon'ble Member of Parliament to carry out inspection of dyeing units in Namakkal, Karur, Erode and Tiruppur districts of Tamil Nadu.

Joint inspections were carried from June to August 2022 in 44 industrial units, selected through computerized randomization. Out of 44 units, 10 units were from Namakkal District, 06 units were from Karur District, 23 units were from Erode District and 05 units were from Tiruppur. All the textile units inspected had ZLD system, 20 units had Solar Evaporation Pond (SEP) and remaining had Agitated Thin Film Dryer (ATFD). During inspection 25 units were found non-compliant in respect of discharge of effluent, non-operable condition of reverse osmosis (RO), SEP etc. TNPCB has taken appropriate actions under prevalent rules against non-complying units.

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